

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00682/2020

Jabalpur, this Wednesday, the 16th day of December,2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Shrimati Uma Sharma, alias Shubh Laxmi Tiwari,
Wd/o Late Rajesh Sharma, D/o Late Shri Mahesh Prasad
Tiwari, aged about 51 years, Occupation House Wife,
R/o H.No. 193 Nai Basti, Behind Police Choki,
Gwarighat, Jabalpur -Applicant

(By Advocate – **Shri Rakesh Kumar Sahu**)

V e r s u s

1. Union of India, through The General Manager,
Railway (Western & Central Railway), G.M. Office,
Jabalpur M.P. 482002
2. The D.R.M. Jabalpur (Westran & Central Railway)
W.C.R. Jabalpur, D.R.M. Office, Near Railway Station,
Jabalpur M.P.-482002
3. Senior Divisional Personnel Officer,
Westran Central Railway, Jabalpur-482002 - Respondents

(By Advocate – **Shri A.S.Raizada**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the inaction of the respondent department for not considering the various representations especially Annexure A-13.



3. From the pleadings the case of the applicant is that the applicant is the widow lady. The father of the applicant was an employee of the Railway Establishment. The applicant was married to Late Shri Rajesh Sharma, who died on 20.03.2016 (Annexure A-3). The father of the applicant died earlier. A copy of death certificate is annexed as Annexure A-4. After the death of husband of the applicant the applicant alongwith two children started living with her mother. The mother also died on 08.03.2018. The applicant had started living with the mother since March 2016. Thereafter the applicant made representation to the respondents to the fact that she is only dependent on Late Shri Suhadra Tiwari (mother). The representation was filed on 12.02.2019 which is annexed as Annexure A-8. The applicant had further made representation on 26.03.2019 (Annexure A-9). Again on 12.04.2019 the applicant had further represented, which is annexed as Annexure A-10. The applicant has further made representation dated 11.12.2019 (Annexure A-13) but the applicant did not find any response from the respondent authority.



4. At this stage counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to Annexure A-13 in a time bound manner.
5. We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to decide the representation Annexure A-13, especially when the same is pending with the respondent department.
6. Resultantly, the competent authority of the respondents are directed to decide the representation filed at Annexure A-13, if not already decided within a period of six weeks from the date of receipt of a certified copy of this order.
7. Needless to say that the final order should be reasoned and speaking one and the respondents shall also meet with all the contentions raised in the representation before deciding the matter finally.
8. With these observations the Original Application is finally disposed of at the admission stage itself.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member